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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

21/4/1987

In this case, learned advocate Mr K K Shah for the applicant heard. Neither the application nor the submissions disclosed any cause of action at this stage for the Tribunal. The proper course for the applicant would be to make representation to the departmental authorities stating the merits of his claim that he is not to be adversely affected by the judgment of this Tribunal as he was not a party to it and to seek appropriate remedy regarding fixation of his seniority from the departmental authorities. He is also free to approach the Tribunal by filing separate application if he has any cause. With these observations, the application is summarily dismissed.

1² min

(P H Trivedi)
Vice Chairman

(P M Joshi)
Judicial Member

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